

**THE GOA STAFF SELECTION COMMISSION
(AMENDMENT) BILL, 2021
(Bill No. 8 of 2021)**

A

BILL

further to amend the Goa Staff Selection Commission Act, 2019
(Goa Act 11 of 2019)

BE it enacted by the Legislative Assembly of Goa in the Seventy second Year of the Republic of India as follows: –

1. Short title and commencement.– (1) This Act may be called the Goa Staff Selection Commission (Amendment) Act, 2021.

(2) It shall come into force at once.

2. Amendment of section 7.– In section 7 of the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019), after sub-section (7), the following sub-section shall be inserted, namely: –

“(8) Notwithstanding anything contained in this section, the Government Departments may, after obtaining prior approval from the Department of Personnel of the Government, conduct examinations for selecting candidates for appointment to sub-ordinate services/posts for a period of two years from the date of commencement of the Goa Staff Selection Commission (Amendment) Act, 2021.”.

STATEMENT OF OBJECTS AND REASONS

The Government has established Goa Staff Selection Commission and framed the Goa Staff Selection Commission Rules, 2020. However, the work of finalizing the regulations is under process. The Government had banned recruitment in Government Departments since 2016 and the Government had deferred recruitment up to November, 2020, which has led to large scale vacancies in Government Departments. Therefore, there is a need to fill up the vacant posts on priority to strengthen the administrative machinery.

Considering the time required for finalizing the regulations, putting in place the required infrastructure for Staff Selection Commission and the requirement of sending the staff associated with the Commission for training in conducting mass scale recruitment, use of latest technology for transparent examination process among other similar initiatives, the recruitment through Staff Selection Commission will require some time.

In order to address the issue of shortage of critical manpower in various Departments, this Bill seeks to amend section 7 of the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019) so as to make enabling provision for the Government Departments to conduct examinations and select candidates for appointment to sub-ordinate services/posts after obtaining prior approval from the Department of Personnel, Government of Goa. The said provision will remain in force for a period of two years from the date of commencement of the Goa Staff Selection Commission (Amendment) Act, 2021.

FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

Porvorim-Goa
25th January, 2021

Dr. Pramod Sawant
Minister for Personnel/Chief Minister

Assembly Hall
Porvorim, Goa.
25th January, 2021

Namrata Ulman
Secretary to the
Legislative Assembly of Goa.

A N N E X U R E

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Extract of Section 7 of the Goa Staff Selection Commission Act, 2019
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7. Duties and functions of the Commission.– (1) Notwithstanding anything contained in any other law for the time being in force the Commission shall conduct examinations and select candidates for appointment to the sub-ordinate services/posts.

(2) The Commission shall perform such other functions and duties as the Government may, by notification, specify.

(3) The Commission shall conduct departmental examinations and advice the Government on such other matters as may be referred to it by the Government.

(4) Notwithstanding anything contained in any law and rules, regulations or, bye-laws framed thereunder and the condition of service, relating to the sub-ordinate services/posts, the Commission shall be the authority competent to conduct examinations for appointments to such sub-ordinate services/posts.

(5) On all matters relating to methods of recruitment to, or any other matter relating to, the sub-ordinate services/posts it shall be the duty of the Commission to advise on any matters so referred to by the Government Department.

(6) The Government may, however, make orders specifying the matters in which either generally or in any particular class of cases or in any particular circumstances, it shall not be necessary for the Commission to be consulted.

(7) In the case of any difference of opinion between the Commission and the Government Department, on any matter, the concerned Government Department shall refer such matter to the Government and the decision of the Government thereon shall be final.

**GOVERNOR'S RECOMMENDATION UNDER ARTICLE 207
OF THE CONSTITUTION OF INDIA.**

In pursuance of article 207 of the Constitution of India, I, Bhagat Singh Koshiyari, the Governor of Goa hereby recommend the introduction and consideration of the **GOA STAFF SELECTION COMMISSION (AMENDMENT) BILL, 2021**, by the Legislative Assembly of Goa.

**(BHAGAT SINGH KOSHYARI)
GOVERNOR OF GOA**